

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 172 OF 2017, APPEAL NO. 383 OF 2017,
APPEAL NO. 385 OF 2017 & IA NO. 704 OF 2018,
& IA NO. 219 OF 2019, APPEAL NO. 401 OF 2017,
APPEAL NO. 404 OF 2017 AND, APPEAL NO. 40 OF 2018

Dated : 19th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 172 OF 2017

In the matter of:

Coastal Gujarat Power Limited

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) :

Mr. Amit Kapur
Mr. Malcolm Desai
Mr. Tushar Nagar

Counsel for the Respondent(s) :

Ms. Sujata Kurdukar
Mr. P. Chaitanyashil for R-1

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-2,4,5,6,8 & 9

Ms. Shruti Awasthi
Mr. Paritosh Goel
Ms. Saroj Bala for R-3

Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-7

APPEAL NO. 383 OF 2017

In the matter of:

Gujarat Urja Vikas Nigam Limited

... Appellant(s)

Vs.

Coastal Gujarat Power Limited & Ors.

... Respondent(s)

Counsel for the Appellant (s) :

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) :

Mr. Amit Kapur
Mr. Malcolm Desai
Mr. Tushar Nagar for R-1

Ms. Shruti Awasthi
Mr. Paritosh Goel
Ms. Saroj Bala for R-3

Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-6 to R-8

**APPEAL NO. 385 OF 2017 & IA NO. 704 OF 2018,
& IA NO. 219 OF 2019**

In the matter of:

Coastal Gujarat Power Limited

... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Amit Kapur
Mr. Malcolm Desai
Mr. Tushar Nagar

Counsel for the Respondent(s)

:

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-2, 4 to 6

Ms. Shruti Awasthi
Mr. Paritosh Goel
Ms. Saroj Bala for R-3

Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-7 to R-9

APPEAL NO.401 OF 2017

In the matter of:

Punjab State Power Corporation Limited

... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s)

:

Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s)

:

Mr. Amit Kapur
Mr. Malcolm Desai
Mr. Tushar Nagar for R-2

Ms. Shruti Awasthi
Mr. Paritosh Goel
Ms. Saroj Bala for R-3

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-3, 5, 6 & 7

APPEAL NO.404 OF 2017

In the matter of:

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr.

... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Malcolm Desai
Mr. Tushar Nagar for R-2

Ms. Shruti Awasthi
Mr. Paritosh Goel
Ms. Saroj Bala for R-4

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-3, 5, 6 & 7

APPEAL NO. 40 OF 2018

In the matter of:

Ajmer Vidyut Vitran Nigam Limited & Ors. ... **Appellant(s)**

Vs.

Coastal Gujarat Power Limited & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Malcolm Desai
Mr. Tushar Nagar for R-1

Ms. Shruti Awasthi
Mr. Paritosh Goel
Ms. Saroj Bala for R-4

Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-4 to R-6

ORDER

(IA No. 704 of 2018- Delay in filing rejoinder)

We have heard the learned counsel appearing for both the parties.

Learned counsel appearing for the Appellant submitted that, there is a delay of 05 days in filing the rejoinder which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions of the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. IA No.704 of 2018, for delay in filing the rejoinder is allowed.

Heard the learned counsel for the Appellant in Appeal No. 172 of 2017.

List the matter for hearing on 15.04.2019.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member